

Filing no. 8321/2020 (B.A.)

Danish Ansari Vs The State of Jharkhand

Name of advocate:- Anurag Kashyap

Defects:-

- 9 (i) Father's name of petitioner (surname) at page no. 1 may be verified from vak.
(ii) Alleged sections at registered part of FIR differs from the same at impugned order. Hence, its correctness at para 1 may be verified.
(iii) Date of jail custody may be properly stated at para 13.
(iv) Name of the deponent at affidavit may be verified from his adhaar card.
(v) Impugned order may be paginated correctly and necessary correction may be carried out at index.
(vi) Page no. 24 to 27 appears to be part of annexure 2 series but not affidavited and the same has not been indicated at index as well as pagination certificate of O.C. at page no. 1.
(vii) Page no. 24 to 27 appears to be certified copy. Hence, A/Fee of Rs 40/- may be given.
(viii) S.T. no. appearing at the top of page no. 21 (annexure 2 series) may be verified from impugned order as the matter relates to special POCSO case.